

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No.66 of 2003

Jabalpur, this the 11th day of February, 2003.

Hon'ble Mr. Justice N.N.Singh- Vice Chairman
Hon'ble Mr. R.K.Upadhyaya- Member (Admnv.)

Bhagwati Bai W/o late Haricharan,
Sweeper T.No.6145 TFS Vehicle Factory,
Jabalpur, R/o near Committee Hall,
Sanjay Nagar, Adhartal, Jabalpur.

-APPLICANT

(By Advocate- Mr. M.R.Chandra)

versus

1. The Union of India through
Chairman, Ordnance Factory Board,
10-Auckland Road, Calcutta-1.
2. Chairman,
Ordnance Factory Board, 10,
Auckland Road, Calcutta-1.
3. General Manager,
Vehicle Factory, Grey Iron Foundry
Unit, Jabalpur.

-RESPONDENTS

ORDER (ORAL)

The present application has been filed by the applicant Bhagwati Bai, who is the widow of the deceased Government servant Shri Haricharan, who died in harness on 4.3.2000. It is claimed by the applicant that at the time of death of the deceased Government servant, the family consisted of the applicant (widow) and mother of the deceased Government servant as well as two unemployed sons of the deceased employee. It is claimed by the learned counsel of the applicant that the impugned order dated 20.12.2000 (Annexure A-1) is a non-speaking order. The applicant has filed a representation against this impugned order vide letter dated 3.8.2001 (Annexure A-5). It is also claimed that this representation is still pending for disposal by the respondent No.2.

2. After hearing the learned counsel of the applicant and after consideration of the facts made available on record and without expressing any opinion on the merits of the case, the applicant is directed to file a fresh representation to respondent No.2 alongwith a copy thereof to respondent No.3 within a period of three weeks from today giving full details of the claim of the applicant including details regarding employment or otherwise of the members of the family, left over service of the deceased Government servant, movable and immovable property details etc. alongwith a copy of this order. In case, the applicant makes such a representation, the respondent No.2 either himself or by an officer authorised by him is directed to dispose of the same by speaking order within a period of two months from the date of its receipt. He is also directed to communicate the same to the applicant promptly.

3. In view of the directions in the preceding paragraph, this application is disposed of at the admission stage itself.

(Signature)

(R.K.Upadhyaya)
Member(Admn.)

(Signature)

(N.N.Singh)
Vice-Chairman

'MA'

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कृष्णगढ़ सं. ओ/व्या.....जबलपुर, दि.....
परिविधि आन्दोलन -

- (1) लोदी, उच्च व्यापारी बार एवं देविताल, जबलपुर
- (2) लोदी, श्री/महिला/छु..... ग्रामसभा
- (3) प्रदार्दी, श्री/महिला/छु..... काउंसल
- (4) विधाल, वेदाल, जबलपुर व्यापारी संघ

M.R. No. 1679 Adm.
R.S. No. 2 C. 14 No. 67

Office Address
उपरिकाम
12/103

Issued
14/2/03
By